

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:204  
ANSWERED ON:22.02.2011  
REGISTRATION OF FIR  
Shetkar Shri Suresh Kumar

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) Whether the Government has any proposal to treat all complaints received at police stations as First Information Reports (FIRs) including complaints from women, senior citizens and minorities;
- (b) if so, the details thereof; and
- (c) the time by which such proposal is likely to be cleared?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS(SHRI GURUDAS KAMAT)

(a) to (c): 'Police and Public Order' are State subjects under the Seventh Schedule to the Constitution of India and, therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies as also for protecting the life and property of the citizens. The Union Government, however, attaches highest importance to the matter of prevention of crime and, therefore, has continued to urge to the State Governments/UT Administrations to give more focused attention to improving the administration of criminal justice system and take such measures as are necessary for prevention and control of crime. An Advisory on Prevention, Registration, Investigation and Prosecution of Crime has been issued on 16th July, 2010.